

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.2056/2003

New Delhi this the 25th day of March, 2004

Hon'ble Shri Justice V.S.Aggarwal, Chairman
Hon'ble Shri S. A.Singh, Member (A)

Ram Kumar,
S/O Shri Lok Ram,
Retired ASI., PCR,
West Zone, Vikas Puri,
Delhi
R/O D-103, Avantika,
Sector-1, Rohini, Delhi-85

..Applicant

(By Advocate Shri Anil Singal proxy
for Shri G.D.Bhandari)

VERSUS

1. The Commissioner of Police, Delhi
Police Headquarters, I.P.Estate,
New Delhi.
2. The Addl. Commissioner of Police,
Police Control Room, Delhi

..Respondents

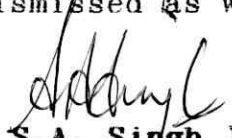
(By Advocate Ms.Rashmi Chopra)

O R D E R (ORAL)

Justice V.S.Aggarwal:

Learned counsel for the applicant states that the application has been filed while only interim order has been passed. He may be permitted to withdraw the present Original Application with liberty to file a fresh petition in case need arises subsequently.

2. Allowed as prayed. Subject to aforesaid,
dismissed as withdrawn.


(S.A. Singh)
Member (A)


(V.S.Aggarwal)
Chairman

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